

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 29.07.1999

CP No.38/96 (OA No.198/94)

Vipin Yadav S/o Shri Shiv Lal Yadav, presently posted as T.C. Pratap Nagar Station, Baroda Division, Western Railway.

...Petitioner.

Vs.

1. Shri M.Ravindran, General Manager, Western Railway, Churchgate, Mumbai.
2. Shri Dev Raj Sharma, Divisional Railway Manager, Western Railway, Jaipur.

...Respondents.

Mr.R.N.Mathur, Counsel for petitioner

Mr.M.K.Rawat, IHER, departmental rep. for the repondents

RAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.N.P.Nawani, Administrative Member.

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner, Vipin Yadav, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by not implementing the decision of the Tribunal at Ann.Al dated 12.9.1994, have committed contempt of court.

2. We have heard the learned counsel for the petitioner and Shri M.K.Rawat, IHER, departmental rep. for the respondents.

3. The respondents have produced a copy of an order dated 25.9.98 by which the petitioner was transferred and posted as Tickect Collector scale Rs. 3050-4590 (RS) under the Chief Ticket Inspector, Ajmer and has stated that the petitioner has been adjusted in the Jaipur Division of the Western Railway pursuant to the decision of the Tribunal referred to above. We are, therefore, of the view that the order of the Tribunal has been complied with. No case of contempt is made out against the respondents.

4. In the result, the Contempt Petition is dismissed. Notices issued are discharged.

  
(N.P. NAWANI)

Adm. Member

  
(GOPAL KRISHNA)  
Vice Chairman